

IT hirings seen at pre-Covid levels in FY24

SHIVANI SHINDE & SOURABH LELE
Mumbai/New Delhi, 12 January

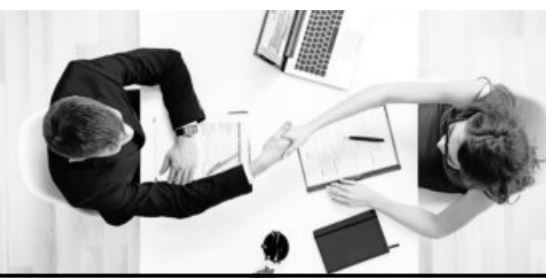
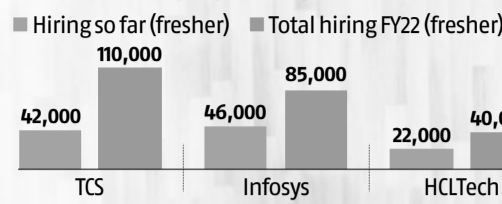
After a year of supply-side constraints due to a high demand for work after the pandemic, it looks like 2023-24 (FY24) will see a 'normalised pattern' of hiring.

So far, the top three information technology (IT) majors have announced their third quarter (Q3) numbers for 2022-23 (FY23).

Dip in attrition rates and higher bench strength seem to be signalling a normal year for hiring in FY24.

Tata Consultancy Services (TCS) said that for FY24, the range for total hiring would be between 125,000 and 150,000. TCS in 2021-22 (FY22) had given offers to over 110,000 campus

BETTER BENCH STRENGTH



hopefuls. For FY23, it has so far added 42,000 trainees and will end the year with a few thousand more. For Q3FY23, the company saw a dip in hires because of the aggressive recruitment it did in FY22 and the first three quarters of FY23.

"This quarter is also the sum result

of what has been happening over the past year or so. We did not feel the requirement to hire more as we had excess numbers and they were coming off the training period and ready to get productively deployed. We still have 25,000 people on the bench. From next year, we will be back to the

rhythm of pre-pandemic operations, in terms of hiring and induction," said N Ganapathy Subramaniam, chief operating officer and executive director, TCS.

Infosys, the country's second-largest IT services provider, had a hiring target of 50,000 from campuses

for FY23. So far, the company has onboarded 46,000. In FY22, the company had hired 85,000.

During its Q3 media briefing, the company did not elaborate on any guidance on hiring as it shared the details at the end of the financial year. But analysts pointed out that in Q3, it added 1,627 employees. Compare this with Q3FY22 numbers, when Infosys' net addition stood at 54,778 employees.

When asked if the company would be hiring more for FY24, Nilanjan Roy, chief financial officer, Infosys, said: "We have a very substantial bench strength. I think our utilisation at 81.7 per cent is one of the lowest we've had. We have some headroom there. We have built a large fresher pipeline."

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Business Standard Insight Out

HCLTech Q3 profit rises 18.8%; FY23 revenue guidance trimmed

Deal pipeline remains strong, may see a moderation in Europe next quarter, says CEO

SOURABH LELE
New Delhi, 12 January

The country's third-largest IT services firm HCLTech reported a strong quarter with a net profit of ₹4,096 crore for Q3FY23, an increase of 18.8 per cent compared to the same period last year, against a weak global macroeconomic environment. However, the company brought down its higher end of revenue guidance for FY23.

HCLTech revised its revenue guidance to 13.5 per cent to 14 per cent, down from the earlier 13.5 per cent to 14.5 per cent due to seasonal weakness expected in the Q4FY23.

The net consolidated revenue of the company grew 19.6 per cent to ₹26,700 crore, compared to ₹22,331 crore a year ago. The IT and business services segment, the largest contributor to the IT major's revenue, grew 15.3 per cent YoY.

HCLTech's Q3 FY23 results

STRONG SHOWING

- Company announces dividend of ₹10 per share
- Diluted EPS (LTM) at 53.36, up 13.1% YoY
- The company won 11 large deals in the quarter
- Revenue from the US and Europe grows nearly 20%
- IT services business attrition drops 2% to 21.7% LTM



beat Bloomberg's estimate on revenue and net profit. Bloomberg had estimated a revenue of ₹26,088 crore and a net profit of ₹3,814 crore. "The booking growth was led by IT operating model transformation, cloud adoption and large vendor consolidation deals. We are confident to deliver industry-leading growth over the

medium term supercharged by our positioning, our strong propositions and our passionate people," said C Vijayakumar, the chief executive officer (CEO) and managing director, HCLTech.

The company has bagged 11 large deals in the quarter, eight in services and three in the products segment. The revenue

from the US and Europe grew nearly 20 per cent, despite the troubled macroeconomic environment.

"Europe led the growth with a very strong 7.2 per cent growth in constant currency. The numbers for this quarter are dependent on the last two quarters. We had some good deal wins, which are now being executed. The decision cycles in Europe are getting delayed, which may lead to some moderation (in European revenue) in the coming quarters," Vijayakumar said.

On a sequential basis, the net profit saw a 1746 per cent rise from ₹3,487 crore in the previous quarter. The revenue jumped 8.2 per cent against ₹24,686 crore in Q2, FY23.

Prateek Aggarwal, chief financial officer, HCLTech said, "We have significantly improved Ebit margins sequentially, led by operating leverage and efficiencies, despite the impact of salary increments for the

largest section of our people. Our H1 growth and deal wins led us to increase our revenue guidance to 16-17 per cent for services and 13.5-14.5 per cent at the company level."

The company has reported a net addition of 2,945 employees in the quarter. The headcount stands at 222,270. The attrition rate at the IT services business reduced by two per cent to 21.7 per cent last twelve months (LTM).

Ramachandran Sundararajan, the chief people officer, said, the company will have no change in its variable pay plans for the year, and added that they were close to completing its target of hiring 30,000 freshers in FY23.

Mattel's digital partner

HCLTech on Thursday announced that global toy manufacturer Mattel has selected it as primary digital transformation partner for several years.

Infy veteran Ravi Kumar S joins Cognizant as CEO

SHIVANI SHINDE
Mumbai, 12 January

Nasdaq-listed Cognizant on Thursday named Ravi Kumar S as its new chief executive officer and board member. Kumar succeeds Brian Humphries in both roles.

Humphries will remain with the company as a special advisor until March 15, 2023.

Kumar (pictured) joins Cognizant after a 20-year career at Infosys, where he held various leadership roles, most recently serving as president from January 2016 through October 2022. He led the Infosys Global Services Organization across all global



tions service lines.

The company had previously announced that Kumar would join the company as president, Cognizant Americas. Surya Gummadri was named as president, Cognizant Americas. Gummadri, a 24-year veteran of Cognizant, held the role on the interim since July 2022.

After Humphries took over leadership and implemented restructuring, Cognizant has been struggling to gain market share. The company was plagued by high attrition, both at senior and mid-management level, which impacted its growth further.

Reviewing DRI notice, exploring options: Samsung

SHARLEEN D'SOUZA
Mumbai, 12 January

Samsung has said that the ongoing tax dispute with the Directorate of Revenue Intelligence (DRI) involved interpretation of law and it was exploring legal opinions.

"This is a tax dispute involving interpretation of law. We are reviewing the notice and are exploring legal opinion," a statement

by Samsung India spokesperson said.

According to media reports, Samsung was sent a show cause notice asking why the agency should not recover ₹1,728.47 crore as duty, along with interest, from the company.

The government agency had also issued a show cause notice to PricewaterhouseCooper and a director was also questioned during the probe.

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Infosys...

Also, 36 per cent of these deals were net new deals. Infosys reports deals above \$50 million only. Moreover, the company also managed to bring its attrition down to 24 per cent in Q3FY23. This was lower than 27 per cent in the preceding quarter and 25.5 per cent a year ago. "This is a seasonally weak quarter for us. Amid changing global economy, we continue to benefit from consolidation. Growth in Q3 was broad-based with most industries and geographies growing in double digits in constant currency. We are seeing growth in both areas of digital and core services," said Salil Parekh, CEO and MD, Infosys.

Parekh also said the large deal pipeline was seeing increased traction for automation and cost-efficiency programmes. He also pointed out that decision-making delays and uncertainties were impacting sectors like mortgage and investment banking in BFSI (banking, financial services and insurance), hi-tech, telecom, and retail.

"We believe an uncertain global macro environment will reflect in earnings volatility in FY24E and could restrict material outperformance in the near to medium term," Sanjeev Hota, head of research, Sharekhan by BNP Paribas, said. "Nevertheless, given Infosys' strong track record and standing in the

global IT arena, long-term growth outlook remains intact," he added.

The company's net profit for Q3FY23 came in at ₹6,586 crore, up 13.4 per cent year-on-year (YoY) and 9.4 per cent sequentially, while its revenue grew 20.2 per cent YoY to ₹38,318 crore. The revenue was up 4.9 per cent sequentially. Based on Bloomberg estimates, Infosys' Q3 performance was better than TCS. Infosys beat the estimates on revenue and net profit. The Bloomberg estimate for Infosys revenue was ₹37,963 crore; it was ₹6,465 crore for net profit. TCS, on the other hand, had just beaten the estimates on revenue.

The attrition rate of TCS in Q3 was lower than Infosys. The Tata group firm managed to bring down its attrition rate marginally from 21.5 per cent in Q2 FY23 to 21.3 per cent in the latest quarter. More importantly, hiring dropped at TCS.

Infosys' employee addition was also soft at 1,627 for the quarter. "The revenue performance was much stronger than our estimates. However, margin performance was lower than expectations. Despite strong TCV, hiring has been lower, which suggests that there could be some moderation on revenues in the medium term. We are positive about strong growth, continued strong large deal TCV, and moderation of attrition," said a note from ICICI Direct.

More on business-standard.com

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- 3rd Floor, Geetanjali Complex, Lewis Road, Bhubaneswar , Khurda, Odisha - 751002

APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] POSSESSION NOTICE(for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 22-09-2022 calling upon the borrowers Bibekanda Panigrahi , Saudamini Panigrahi Fudisha Private limited and Mousumi Panigrahi seeking repayment of the amount mentioned in the notice being Rs. 2,66,28,651.69/- (Rupees Two Crore Sixty Six Lac Twenty Eight Thousand Six Hundred Fifty One and Sixty Nine Paise Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 12TH Day of Jan of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 2,66,28,651.69/- (Rupees Two Crore Sixty Six Lac Twenty Eight Thousand Six Hundred Fifty One and Sixty Nine Paise Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

Description Of The Immovable Property
All That Piece And Parcel Of Plot No. 399part, Admeasuring 8276.4 Sq. Ft., Unit No. 27, Over Sub Plot No. C(P), D(P), E(P), Plot No. 399/3782/3996, Khata No. 1556/348, 1556/359, Sthitban, Mutation Plot No. 399/3781 Situated At District-Khurda, P.S. Bhubaneswar, Hal P.S. Lingaraj, P.S. No. 65, Tahasil Bhubaneswar, Under The Jurisdiction Of District Sub-Registrar, Khurda, Bhubaneswar And Bounded: East: Plot No. 401, Ramamani Mohapatra West: Sub-Plot No. A And B North:Plot No. 399 South: Road.

Date: 12.01.2023 Authorized Officer
Place: Bhubaneswar Aditya Birla Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SURYADEEP MULTIPURPOSE COLD STORAGE LLP

RELEVANT PARTICULARS

1. Name of corporate debtor	SURYADEEP MULTIPURPOSE COLD STORAGE LLP
2. Date of incorporation of corporate debtor	18/07/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	(LLPIN)AAA-5627
5. Address of the registered office and principal office (if any) of corporate debtor	348/1, G. T. ROAD CHATRA, P.O. SERAMPPORE HOOGHLY West Bengal 712204
6. Insolvency commencement date in respect of corporate debtor	10/01/2023
7. Estimated date of closure of insolvency resolution process	09/07/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: SURYA KANTA SATAPATHY (IBBI/PA-001/MP-POCS98/2017-2018/11050)
9. Address and e-mail of the interim resolution professional, as registered with the Board	MMS Chamber, Room No. 1- 2, 4A Council House Street, Kolkata-700001; suryakantastapaty@shoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	MMS Chamber, Room No. 1- 2, 4A Council House Street, Kolkata-700001; cnp.suryadeepcoldstorage@gmail.com
11. Last date for submission of claims	24/01/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/home/downloads https://www.bbi.gov.in/legal-framework/updated

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SURYADEEP MULTIPURPOSE COLD STORAGE LLP on 10/01/2023. The creditors of SURYADEEP MULTIPURPOSE COLD STORAGE LLP, are hereby called upon to submit their claims with proof on or before 24/01/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/01/2023
Place: Kolkata
Mr. Surya Kanta Satapathy
IBBI/PA-001/MP-POCS98/2017-2018/11050

ipca
A dose of life

Ipca Laboratories Limited
Regd. Off.: 48, Kandivli Industrial Estate, Kandivli (West), Mumbai 400 067 (Maharashtra), India.
Tel: +91 22-8647 4444 | E-mail: ipca@ipca.com
Website: www.ipca.com | CIN: L24230MH1984PLC033389

PUBLIC NOTICE

This is to notify to all our trade stockists/ wholesalers/retailers/consumers and public at large that National Pharmaceutical Pricing Authority had issued corrigendum no. S.O. 89(E) dated 06.01.2023. Based on this corrigendum we have revised prices of products mentioned below. Price list of these products can be obtained from your trade/Channel partner or Company's Depots. These prices are effective from 06.01.2023.

Tablets in strip of 10's: Calcech 2.5 Rs.17.92, Epical 250 Rs.62.94, Epical 500 Rs.129.69, Epical 750 Rs.193.20, Glyree 1 Rs.36.96, Glyree 2 Rs.57.90, Sove 5 Rs.62.04, Telminorm 20 Rs.38.74, Telminorm 80 Rs.103.93, X'tor 10 Rs.49.38, X'tor 20 Rs.125.44, X'tor 40 Rs.192.75 **Tablets in strip of 4's:** Clarbact 250 Rs.95.46, Clarbact 500 Rs.159.17 **Tablets in strip of 15's:** Pacimol 650 Rs.30.07, Sove 5 Rs.93.07.

For Ipca Laboratories Ltd.
Sd/-
Date: 12.01.2023 Mr. Vijay Kumar
Place: Mumbai Deputy General Manager- Distribution

MAKERS Makers Laboratories Limited
CIN - L24230MH1984PLC033389
Regd. Off. : 54D, Kandivli Industrial Estate, Kandivli (West), Mumbai-400 067. Tel: +91 22-88572800
E-mail: makers@makerslabs.com, Website: www.makerslabs.com

PUBLIC NOTICE

This is to notify to all our trade stockists/ wholesalers/ retailers/ consumers and public at large that National Pharmaceutical Pricing Authority had issued corrigendum no. S.O. 89(E) dated 06.01.2023. Based on this corrigendum we have revised prices of products mentioned below. Price list of these products can be obtained from your trade/channel partner or Company's Depots. These prices are effective from 06.01.2023.

Tablets in strip of 15's: Duramol Advanced Tablet Rs. 30.07, Paracipi 650 Tablets Rs. 30.07; **Tablets in strip of 10's:** Amator-10 Tablet Rs. 49.38, Amator-20 Tablet Rs. 125.44 Amator-40 Tablet Rs. 192.75, Duramol Advanced Tablets Rs. 20.04; **Tablets in strip of 5's:** Levowin Tablet Rs. 44.91.

By Order of the Board
For Makers Laboratories Limited
Sd/-
Date: 12/01/2023 Mr. Nilesh Jain
Place: Mumbai (Wholesale Time Director)

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH (SARB),
Plot No.: 778, 1st Floor, Maharshi College Road, Sahid Nagar,
Bhubaneswar-751007, Ph. No.: 0674-2549663, 2549621,
Fax No.: 0674-2549713, E-mail id: sbi.05174@sbi.co.in

E-Auction Sale Notice

SALE OF IMMOVABLE/MOVABLE ASSETS CHARGED TO BANK UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

The undersigned as Authorized Officer of State Bank of India has taken over Possession of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realisation of Bank's dues will be held on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis on 31.01.2023 and on the terms & conditions specified hereunder.

Date & Time of E-Auction: 31.01.2023 from 02.00 P.M. to 04.00 P.M. with unlimited extensions of 10 minutes each.

Sl. No.	Name & Address of Borrower(s) / Guarantor(s)	Property Details & Name of the owner of the property	Outstanding dues for recovery of which property/ies are being sold/Demand Notice date	Reserve Price EMD BID Increment Amount
1.	Borrower: Mr. Shaikh Asifullah, S/o- Nayamatullah, At: Alisha Bazar, PO: Chandnichowk, Cuttack, Dist: Cuttack, Odisha, PIN-753002	All the part & parcel of (Land & Building) situated at Dist.: Khurda, P.S.: Bhubaneswar, Hal P.S.: Airfield, P.S. No. 30, Tahasil: Jatni under the jurisdiction of Sub Registrar, Jatni, Mouza: Panchoanga, Khata No.: 469/409 (four hundred sixty nine/four hundred nine), Sthitban, Plot No.: 390 (three hundred ninety), Area: Ac.0.555dec. (five hundred fifty five decimal), full plot and Khata No.: 469/408 (four hundred sixty nine/four hundred eighty), Sthitban, Plot No.: 392 (three hundred ninety two), Area: Ac.0.115dec. (one hundred fifteen decimal), full plot. Total one mouza, two khatas, two plots and total area Ac.0.670dec. (six hundred seventy decimal), Kissam: Garharab, Rent: Rs.20.00paise. The area transferred in favour of the purchaser being the undivided impartible interest measuring Ac.0.012.95dec. i.e. 564 sqft. out of Ac.0.670dec. with the building thereon measuring carpet area of 1214 (one thousand two hundred fourteen) sqft./1384 (one thousand three hundred eighty four) sqft. built up area/1750 (one thousand seven hundred fifty) sqft. super built up area assigned as (Flat No.: 402, in 4th floor, Block-A, Type- 3BR, of the apartment named and styled as "BAISHNODEVI ENCLAVE".	₹ 46,73,978/- including interest up to 21.04.2022 with further interest & incidental expenses, costs, charges etc. / 25.04.2022	₹ 32,00,000/- ₹ 3,20,000/- ₹ 50,000/-
2.	Borrower: M/s. Balaji Motors, ACMPSS Campus, Aska, At/ PO: Aska, Dist.: Ganjam, PIN-761110 / Guarantor, Partner & Legal Heir: Shri M. Surya Narayan Reddy, S/o- Shri M. Rammurthy Reddy, At: R. Damodarapalli, P.O.: G. Damodarapalli, Via: Aska, Dist.: Ganjam, PIN-761110 / Legal Heirs: 1) Smt. D. Basanti Pradhan, D/o- M. Rammurthy Reddy, 2) Smt. G. Tilotama Reddy, D/o- M. Rammurthy Reddy, Both are At: R. Damodarapalli, P.O.: G. Damodarapalli, Via: Aska, Dist.: Ganjam, PIN-761110	(1) All the part and parcel of the property consist of Land & Building at Mouza: Rammurthy Reddy, At: R. Damodarapalli, P.O.: G. Damodarapalli in Khata No.: 332, Plot No.: 483, Area: Ac.0.023dec., Plot No.: 485, Area: Ac.0.014dec., Total Area: Ac.0.037dec., standing in the name of M. Rammurthy Reddy.	₹ 2,48,65,887.27 including interest up to 05.11.2021 with further interest & incidental expenses, costs, charges etc. / 10.11.2021	(1) ₹ 24,66,000/- ₹ 2,46,600/- ₹ 50,000/-
		(2) All the part and parcel of the property consist of Vacant Land at Mouza: Aska Damodarapalli, Tahasil/P.S.: Aska, Dist.: Ganjam in Khata No.: 446/148, Plot No.: 688/903, Area: Ac.0.480dec., standing in the name of M. Surya Narayan Reddy		(2) ₹ 36,85,500/- ₹ 3,68,550/- ₹ 50,000/-
		(3) All the part and parcel of the property consist of Vacant Land at Mouza: Aska Damodarapalli, Tahasil/P.S.: Aska, Dist.: Ganjam in Khata No.: 446/147, Plot No.: 688, Area: Ac.0.365dec., in the name of M. Rammurthy Reddy.		(3) ₹ 28,33,200/- ₹ 2,83,320/- ₹ 50,000/-
		(4) All the part and parcel of the property consist of Vacant Land at Mouza: Aska Damodarapalli, Tahasil/P.S.: Aska, Dist.: Ganjam in Khata No.: 446/160, Plot No.: 687, Area: Ac.0.487dec., in the name of M. Rammurthy Reddy & M. Ajaramu Amma Reddy, W/o- M. Rammurthy Reddy.		(4) ₹ 37,80,000/- ₹ 3,78,000/- ₹ 50,000/-

Date & Time of inspection of the properties: 25.01.2023 between 11.00 AM to 04.00 PM

STATUTORY 15 DAYS SALE NOTICE TO BORROWER/GUARANTORS FOR SUBSEQUENT SALE UNDER RULE 8(6) & 9(1) AS PER SARFAESI ACT 2002

For detailed Terms & Conditions of the sale, please refer to the link provided in the State Bank of India, Secured Creditor Website: www.sbi.co.in, <https://bank.sbi/web/sbi-in-the-news/auction-notices/sarfaesi-and-others>, <https://ibapi.in> and for auction login into: <https://www.msstcecommerce.com/auctionhome/ibapi/index.jsp>
For further details and any query please contact : Sri Suresh Chandra Panda (Authorised Officer): Mob.: 9810562803, CCO: Sri Keshab Chandra Mallick, Mob.: 9437953642 & CCO: Sri Bhima Meher, Mob.: 8895333411

Date : 12.01.2023, Place : Bhubaneswar
Sd/-Authorised Officer, State Bank of India

BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Event No. : BCL/Corporate/PURCHASE/31/22-23/ET/32 (Fab of BLSS Wagon)

Tenders are invited in Two bid system for Engagement of contractor for Preparation, Fabrication, Assembly & Commissioning of BLSS Wagon (A-Car & B-Car) in the workshop of BCL along with supply of some components/consumables as per tender conditions.

Last date for submission of the tender is 21 days from the date of publication. Interested parties may participate through MSTC e-tender System by Online through <https://www.mstcecommerce.com/eproc>. Offer can be submitted as per tender conditions.

All TCNs & Corrigendum etc. will be notified in MSTC website www.mstcecommerce.com/eproc & our website www.braithwaiteindia.com.

Sr. Manager (Purchase)

EASTERN RAILWAY
Provision of Catering Services at Refreshment Room in Multi Functional Complex at Tarakeswar & Belur Math station over Howrah Division

No. : COM/CATG/NE Allotment/E.Tender/2022, Dated 11.01.2023. Open e-Tenders are invited by Divisional Railway Manager (Commercial), Eastern Railway, Howrah, 4th Floor, Rail Yatri Niwas Building, near Howrah Station, Howrah-711101 from an Individual or Sole-Proprietor or Company incorporated under Companies Act 2013 or Partnership Firm registered under Partnership Act 1932 having a) minimum 03 (three) years of experience in catering business, b) minimum annual turnover equal to 03 (Three) times the Indicative License Fee in any one of the previous three financial years from catering business, c) Financial Standing of minimum ₹ 3 lakhs in previous 03 (three) financial years for the following work: Name of Work: Provision of Catering Services in Refreshment Room in Multi Functional Complex (MFC) at Tarakeswar and Belur Math stations (C category) over Howrah Division for a period of 05 years.

(1) Tender Notice No. : COM-CATG-MFC-TAK-RR-2. Station : Tarakeswar (TAK). Location : Inside MFC, Size of Stall : 1248.421 Sq.Ft., Reserve Price/Indicative License Fee per annum : ₹ 6,14,694/-, Contractual Value : ₹ 31,96,409/- EMD (2% of Total Tender Value) : ₹ 1,22,938.80/- (2) Tender Notice No. : COM-CATG-MFC-BRMH-GF-RR-2. Station : Belur Math (BRMH). Location : Inside MFC (Ground Floor), Size of Stall : 1076.391 Sq.Ft., Reserve Price/Indicative License Fee per annum : ₹ 4,32,576/-, Contractual Value : ₹ 22,49,395/- EMD (2% of Total Tender Value) : ₹ 45,000/- Cost of Tender Document : ₹ 3,000/- (GST 12%) for both a/c. nos. Closing Date : 01.02.2023 for both a/c. nos. Availability of Tender Document : www.ireps.gov.in Period of Contract : 05 years. Validity of Offer : 60 days. Bids are to be submitted online only. No manual offer will be accepted. The Tender Document has been uploaded in www.ireps.gov.in (WWW-366/2022-23) Tender Notice is also available at websites : www.e.railindiarailways.gov.in / www.ireps.gov.in

Follow us at : @EasternRailway Eastern Railway Headquarter

DEEPAK SPINNERS LIMITED
CIN L17111HP1982PLC016465
Regd. Office: 121 Indl Area, Baddi, Tehsil Nalagarh, Dist. Solan, Himachal Pradesh-173205
Tel nos. 0172 2650973, 2650974, 2650977
Website: www.ds-india.com Email: puneeta.arora@dsindia.in

NOTICE
TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 (Act) read with the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules), as amended from time to time, the Interim Dividend declared for the financial year in 2015-16, which remained unclaimed for a period of seven years will be credited to the IEPF on or after 21st April 2023. The shares on which no dividend has been paid or claimed for seven consecutive years will also be transferred by the Company to the Demat Account of IEPF Authority.

The Company's sending individual notices to the concerned shareholders. The details of concerned shareholders have been uploaded on the Company's website at www.ds-india.com whose shares are due for transfer to the Demat Account of IEPF Authority.

The concerned shareholders holding shares in -

- Physical form - new share certificates will be issued in lieu of the original share certificates and upon issue of such new share certificates, the Company shall inform the depository by way of corporate action to convert the share certificates into Demat form and transfer to Demat Account of IEPF Authority. The original share certificates which stand registered in the names of original shareholders will stand automatically cancelled and be deemed non-negotiable.
- Demat form - The Company shall inform the depository by way of corporate action for transfer of shares to the Demat Account of IEPF Authority. The concerned shareholders are requested to claim their unclaimed/unpaid dividend amounts on or before 10th April 2023. In case, the Company does not receive any communication from the concerned shareholders latest by 10th April 2023, the Company with a view to comply with the provisions of the IEPF rules will proceed to transfer the shares to the Demat Account of the IEPF Authority without any further reference to you. It may also be noted that in terms of Section 124(6) of the companies Act, 2013 read with Rule 7 of the IEPF Rules, shares transferred to the Demat Account of the IEPF Authority will also be claimed by making an online application in Form No. IEPF -5 which is available at www.iepf.gov.in. Please note that no claim shall lie against the company in respect of unclaimed dividend amounts and the shares transferred in favour of the IEPF Authority pursuant to the said Rules.

In case of any claims or queries, the shareholders are requested to contact the Company at its Registered Office. E-mail : puneeta.arora@dsindia.in or Maheshwari Dataranika Pvt. Ltd., Registrar and Transfer Agent at 23 R. N. Mukherjee Road, 5th Floor, Kolkata 700 001, Tel-+91 33 2248 2248/2243 5029, Fax-+91 33 2248 4787, E-mail: mdpds@yahoo.com.

For DEEPAK SPINNERS LIMITED
PUNEETA ARORA
COMPANY SECRETARY

PLACE: Chandigarh
DATE : 11.01.2023

EAST COAST RAILWAY
Notice No. eT-SrDME-WAT-243-2023

Name of the Work: ANNUAL MAINTENANCE CONTRACT (AMC) OF AXLE MOUNTED DISC BRAKE SYSTEM WITH WHEEL SLIDE PROTECTION (WSP) OF MIS KNORR-BREMSE INDIA (P) LIMITED, (KBIPL) MAKE IN LHB COACHES OF WALTAIR DIVISION IN EAST COAST RAILWAY FOR A PERIOD OF THREE (03) YEARS.

Approx cost of the work: ₹ 6,54,001,046/-, EMD: ₹ 7,77,000/-, Cost of Tender Document: ₹ 11,800/-, Completion Period of the work: 36 (Thirty Six) Months.

Date & time of Tender Closing: 31.01.2023, 1500 hrs.

No manual offers sent by Post/Courier/ Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>

Note: The prospective tenderers are advised to revisit the website 10 (ten) days before the date of closing of tender to note any changes/corrigendum issued for this tender.

Sr. Divisional Mechanical Engineer
PR-900/N/22-23
Waltair

पंजाब नैशनल बैंक Punjab National Bank
...परसे का प्रतीक! ...the name you can BANK upon!

POSSESSION NOTICE
Possession Notice for Immovable Property in case of more than one borrower (For Immovable property)

Nadia Circle Office, 1/4 Pandit L. K. Moitra Road, Krishnagar, Nadia - 741101, WB, E Mail: cs8286@pnb.co.in

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower to repay the amount mentioned in the notice with further interest until payment in full, within 60 days from the date of notice/date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below.

The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount and interest thereon.

Sl. No.	Name of the Borrower / Branch	Description of the Immovable Property mortgaged	a) Date of Demand Notice b) Date of Possession Notice c) Amount outstanding
1.	SABITA JEWELLERS, PROP:- MR. BIJAN KARMAKAR, S/O-BIMAL KARMAKAR, VILL & P.O-DHARMADA, P.S NAKASHIPARA, DIST-NADIA, PIN-741138 Branch: Dharmada (e-UNI)	LAND MEASURING 05 DECIMAL SITUATED AT J.L. NO-103, MOUZA-DHARMADA, KHATIAN NO-HAL-LR-1625, DAG NO-R.S & L.R-694, UNDER DHARMADA GRAM PANCHAYET IN THE NAME OF SHRI -BIJAN KARMAKAR S/O-BIMAL KARMAKAR REGISTERED VIDE NO-1, VOLUME NO-1, PAGE NO-946 TO 975, BEING DEED NO-I-00419, IN THE YEAR 2010, REGD AT D.S.R NADIA. THE PROPERTY COMPRISES A SELF CONTAINED SINGLE STOREYED RESIDENTIAL BUILDING BUILT UP AREA OF 710.00 SQ.FT. OTHER DETAILS ARE GIVEN BELOW. BUTTED AND BOUNDED BY:- 1. IN THE NORTH -BY LAND OF DEBAJOYTI MUKHARJEE. 2. IN THE SOUTH-BY HOUSE OF SUSHIL GHOSH. 3. IN THE EAST-, BY LAND OF SREEBAS DAS. 4. IN THE WEST-, BY PANCHAYET ROAD.	a) 16.09.2022 b) 10.01.2023 c) RS. 12,23,725.34 (Rupees Twelve Lakh Twenty Three Thousand Seven Hundred Twenty Five & Thirty Four Paise Only) as on 31.08.2022 and interest thereon.
2.	MR. MOSLEM SEKH (BORROWER) S/O-LATE CHANDER ALI SEKH, VILL & P.O-DHARMADA, P.S NAKASHIPARA, DIST-NADIA PIN- 741138 Branch: Dharmada (e-UNI)	LAND MEASURING 02 DECIMAL SITUATED AT J.L. NO-103, MOUZA-DHARMADA, KHATIAN NO-LR1911, DAG NO-R.S & L.R-830, UNDER DHARMADA GRAM PANCHAYET IN THE NAME OF MOSLEM SEKH S/O-LATE CHANDER ALI SEKH REGISTERED VIDE NO-1, VOLUME NO-52, PAGE NO-147 TO 152, BEING DEED NO-4419 IN THE YEAR 1997, REGD AT D.S.R NADIA. Butted and Bounded by:- 1. IN THE NORTH-BY 8 FIT. PANCHAYET ROAD. 2. IN THE SOUTH-BY RAUSHAN MALLICK LAND 3. IN THE EAST-BY IDGHA MAIDAN 4. IN THE WEST-BY LELO SEKH OWN LAND.	a) 16.09.2022 b) 10.01.2023 c) RS-3,72,266.00 (Rupees Three Lakh Seven Hundred Twenty Six Only) as on 31.08.2022 and interest thereon.
3.	MR. ABDUL ALIM MONDAL (BORROWER) S/O-LATE ABUL HOSSAIN MONDAL, VILL CHUPIPOTA, P.O- TATLA, P.S DHUBULIA, DIST-NADIA, PIN- 741154 Branch: Sadhanpara (e-UNI)	LAND MEASURING 15 DECIMAL SITUATED AT J.L. NO-103, MOUZA-CHUPIPOTA, KHATIAN NO-HAL-240, DAG NO-185, 166, UNDER SADHANPARA 1 GRAM PANCHAYET IN THE NAME OF MR.ABDUL ALIM MONDAL S/O-LATE ABUL HOSSAIN MONDAL REGISTERED VIDE NO-1, C.D. VOLUME NO-17, PAGE NO-4786 TO 4802, BEING DEED NO-I-3301 IN THE YEAR-2008, REGD AT D.S.R KRISHNANAGAR, NADIA. Butted and Bounded by:- 1. IN THE NORTH-BY HOUSE OF AZULJUL HAQUE. 2. IN THE SOUTH-BY HOUSE OF HOSSAIN SHAIKH. 3. IN THE EAST-BY PANCHAYET ROAD. 4. IN THE WEST-BY HOUSE OF KHOKAN MALLICK.	a) 05.09.2022 b) 10.01.2023 c) RS-23,03,795.52 (Rupees Twenty Three Lakh Three Thousand Seven Hundred Ninety Five & Fifty Two Paise Only) as on 31.08.2022 and interest thereon.
4.	MR. PRASANTA BISWAS (BORROWER) S/O- PRADIP BISWAS, VLL & P.O- KAMARHATI, P.S-DHUBULIA, DIST-NADIA, PIN- 741154 Branch: Sadhanpara (e-UNI)	LAND MEASURING 05 DECIMAL SITUATED AT J.L. NO-16, MOUZA-KAMARHATI, KHATIAN NO-LR-1176, DAG NO-R.S 205 & L.R-1637, UNDER SADHANPARA 1 GRAM PANCHAYET THE COVERED AREA OF THE SAID ONE STOREIED BUILDING IS 650 SQ.FT IN THE NAME OF MRS. SHILA BISWAS (MORTGAGOR) W/O- PRADIP BISWAS REGISTERED VIDE NO-1, BEING DEED NO-I-125 IN THE YEAR 1994, REGD AT D.S.R NADIA. Butted and Bounded by:- 1. IN THE NORTH-HOUSE OF TARAPADA SARKAR 2. IN THE SOUTH-ROAD 3. IN THE EAST-HOUSE OF ILASARKAR. 4. IN THE WEST- ROAD	a) 13.09.2022 b) 10.01.2023 c) RS-4,31,115.10 (Rupees Four Lakh Thirty One Thousand One Hundred Fifteen & Ten Paise Only) as on 31.08.2022 and interest thereon.
5.	M/S RAAZ BASTRALAY, MR. ABDUL RAJAK MANDAL (BORROWER) S/O-HARAN MANDAL, VILL -BAMANPUKUR, P.O-SREEAMYAPUR, P.S-NABADWIP, DIST-NADIA, PIN- 741313 Branch: Sadhanpara (e-UNI)	LAND MEASURING 08 DECIMAL & ONE STOREYED RCC ROOFED BRICK BUILT RESIDENTIAL BUILDING SITUATED AT J.L. NO-14, MOUZA-TATLA, KHATIAN NO-LR-1808, DAG NO-LR & R-S-29, UNDER SADHANPARA 1 GRAM PANCHAYET PO-TATLA PS-DHUBULIA, DIST-NADIA, IN THE NAME OF MR.ABUL SEKH(GUARANTOR) S/O-LATE RAHAM SEKH REGISTERED VIDE DEED NO- I-6376 IN THE YEAR 2003, UNDER A, D.S.R KRISHNANAGAR IN NADIA. Butted and Bounded by:- 1. IN THE NORTH-LAND OF OWNER 2. IN THE SOUTH-PANCHAYET ROAD 3. IN THE EAST-PANCHAYET ROAD. 4. IN THE WEST -HOUSE OF FAKIR SEKH	a) 13.09.2022 b) 10.01.2023 c) RS-13,29,396.61 (Rupees Thirteen Lakh Twenty Nine Thousand Three Hundred Ninety Six & Sixty One Paise Only) as on 31.08.2022 and interest thereon.
6.	MR. SIRAJUL SEKH (BORROWER) S/O-SAHARAJ SEKH, VILL -CHUPIPOTA, P.O-TATLA, P.S-DHUBULIA, DIST-NADIA, PIN- 741125 Branch: Sadhanpara (e-UNI)	LAND MEASURING 1.20 DECIMAL (12 SATAK) SITUATED AT J.L. NO-15, MOUZA-CHUPIPOTAKHATIAN NO- 784, DAG NO-239/397, UNDER SADHANPARA 1 GRAM PANCHAYET IN THE NAME OF SIRAJUL SEKH S/O-SAHARAJ SEKH REGISTERED VIDE DEED NO-1-855/2014, REGD AT D.S.R NADIA, THE COVERED AREA OF THE SAID ONE STOREYED BUILDING IS 224 SQ.FT. (APPROX). Butted and Bounded by:- 1. IN THE NORTH-BY HOUSE OF KASEM SHAIKH. 2. IN THE SOUTH-BY SHOP OF GULAM MUSTAFA. 3. IN THE EAST-BY HOUSE OF RUPCHAND SHAIKH. 4. IN THE WEST-BY 10 FT. WIDE ROAD	a) 13.09.2022 b) 10.01.2023 c) RS- 6,89,492.37 (Rupees Six Lakh Eighty Nine Thousand Four Hundred Ninety Two & Thirty Seven Paise Only) as on 31.08.2022 and interest thereon.
7.	MR. SANKAR BHOWMICK (BORROWER), S/O-LATE SUNIL BHOWMICK, VILL & P.O- KAMARHATI, P.S-DHUBULIA, DIST-NADIA, PIN- 741154 Branch: Sadhanpara (e-UNI)	LAND MEASURING 04 DECIMAL SITUATED AT J.L. NO-16, MOUZA-KAMARHATI, KHATIAN NO-HAL 300/1, LR-1167, DAG NO-R.S & L.R-307, UNDER SADHANPARA 1 GRAM PANCHAYET IN THE NAME OF SMT. BABITA BHOWMICK W/O-SANKAR BHOWMICK REGISTERED VIDE NO-1, VOLUME NO-52, PAGE NO-147 To152, BEING DEED NO-4419 IN THE YEAR 1997, REGD AT D.S.R NADIA. Butted and Bounded by:- 1. IN THE NORTH-BY PANCHAYET ROAD. 2. IN THE SOUTH-BY BORROWER OWN 3. IN THE EAST-BY ROAD OF 20 LING SIZE DONATED BY LAND OWNER. 4. IN THE WEST -BY PANCHAYET ROAD	a) 13.09.2022 b) 10.01.2023 c) RS-10,46,086.00 (Rupees Ten Lakh Forty Six Thousand Eighty Six Only) as on 31.08.2022 and interest thereon.
8.	MR. MOBARAK SEKH (BORROWER) S/O-KAPEL SEKH, VILL- CHUPIPOTA, P.O-TATLA, P.S-DHUBULIA, DIST-NADIA, PIN-741154 Branch: Sadhanpara (e-UNI)	LAND MEASURING 16.50 DECIMAL SITUATED AT J.L. NO-15, MOUZA- CHUPIPOTA KHATIAN NOSABEK-62, HAL 107, L.R-532,533, 534,535, DAG NO-R.S & L.R-232, UNDER SADHANPARA 1 GRAM PANCHAYET IN THE NAME OF MR. MOBARAK SEKH (BORROWER) S/O-KAPEL SEKH REGISTERED VIDE NO-1, VOLUME NO 104, PAGE NO-111 TO 120, BEING DEED NO- I-5786 IN THE YEAR 2004, REGD AT D.S.R NADIA. Butted and Bounded by:- 1. IN THE NORTH- HOUSE OF ABDUL SEKH. 2. IN THE SOUTH- HOUSE OF HIYAD SEKH. 3. IN THE EAST-HIYAD SEKH CULTIVATION LAND 4. IN THE WEST-BY PANCHAYET ROAD	a) 13.09.2022 b) 10.01.2023 c) RS-4,34,471.50 (Rupees Four Lakh Thirty Four Thousand Four Hundred Seventy One & Fifty Paise Only) as on 31.08.2022 and interest thereon.
9.	MR. SABBIR ALI MONDAL (BORROWER), S/O-LATE ABUL HOSSAIN MONDAL, VILL -CHUPIPOTA, P.O- TATLA, P.S-DHUBULIA, DIST-NADIA, PIN- 741154 Branch: Sadhanpara (e-UNI)	Property No. 1: LAND MEASURING 0.04 DECIMAL SITUATED AT J.L. NO-15, MOUZA-CHUPIPOTA KHATIAN NO-749, DAG NO-182, UNDER SADHANPARA 1 GRAM PANCHAYET IN THE NAME OF MR. SABBIR ALI MONDAL S/O-LATE ABUL HOSSAIN MONDAL REGISTERED VIDE NO-1, BEING DEED NO-I-3445 IN THE YEAR-2016, REGD AT D.S.R KRISHNANAGAR, NADIA. Butted and Bounded by:- 1. IN THE NORTH-BY HOUSE OF NUR MAHAMMAD SK. 2. IN THE SOUTH-BY PANCHAYET ROAD 3. IN THE EAST-BY COMMON PASSAGE & GOV. LAND. 4. IN THE WEST-BY HOUSE OF ABDUL ALIM MONDAL.	a) 05.09.2022 b) 10.01.2023 c) RS-5,58,860.54 (Rupees Five Lakh Fifty Eight Thousand Eight Hundred Sixty & Fifty Four Paise Only) as on 31.08.2022 and interest thereon.

Date : 10.01.2023
Place : Dharmada, Sadhanpara

Authorised Officer
Punjab National Bank

PUBLIC NOTICE

All concerned are hereby notified that the deed of conveyance dated 16th June, 1976 registered in the office of Sub-Registrar, Howrah, in book no. 1, volume no. 58, pages 48 to 55, being number 2316 for the year 1976 AS ALSO a deed of sale dated 20th March, 1997, registered in the office of Sub-Registrar, Howrah, recorded in Book I, being number 1158 for the year 1997 with respect to ALL THAT piece and parcel of land measuring an area of 1 cottah 3 chittack more or less, in R.S. Dag No. 2042 lying at Mouja Santagachi, ADSR Dombur, District Howrah, P.S. Jagachia, within ward no. 48 of Howrah Municipal Corporation TOGETHER WITH agricultural plus 2 storied residential building lying constructed there at has been misplaced and lost. A General Diary bearing 929 dated 11th January 2023 has been lodged at Hare Street Police Station, Kolkata. The owner of the said property is Mr. Debangshu Dindason of Debdarsan Dinda and late Durga Dinda. Any transaction with respect to the said property, if any, is, shall be and always be void. If anyone has got any information about the aforesaid deed of conveyances of the aforesaid property please contact the undersigned within 7 days of date of publication of this notice.

Nikita Khaitan
Advocate
10, Old Post Office Street
Kolkata - 700 001
(8420255262)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SURYADEEP MULTIPURPOSE COLD STORAGE LLP RELEVANT PARTICULARS

1- Name of corporate debtor: SURYADEEP MULTIPURPOSE COLD STORAGE LLP
2- Date of incorporation of corporate debtor: 18/07/2011
3- Authority under which corporate debtor is incorporated/registered: Registrar of Companies, Kolkata
4- Corporate Identity No./Limited Liability Identification No. of corporate debtor: (LLPIN)AAA-5627
5- Address of the registered office and principal office: 348/H, G. T. ROAD CHATRA, P.O. SERAMPORE (if any) of corporate debtor: HOOCHLY West Bengal 712204
6- Insolvency commencement date in respect of corporate debtor: 10/01/2023
7- Estimated date of closure of insolvency resolution process: 09/07/2023
8- Name and registration number of the insolvency professional acting as interim resolution professional: NAME: SURYA KANTA SATAPATHY IBBIPA-001IP-P00598/2017-2018/1050
9- Address and e-mail of the interim resolution professional, as registered with the Board: MMS Chamber, Room No. 1-2, 4A Council House Street, Kolkata-700011, suryakantastapathy@yahoo.com
10- Address and e-mail to be used for correspondence with the interim resolution professional: MMS Chamber, Room No. 1-2, 4A Council House Street, Kolkata-700011; cp.suryadeepcoldstorage@gmail.com
11- Last date for submission of claims: 24/01/2023
12- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable
13- Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable
14- (a) Relevant Forms and <https://ibbi.gov.in/home/downloads>
<https://www.ibbi.gov.in/legal-framework/updated>
(b) Details of authorized representatives are available at: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SURYADEEP MULTIPURPOSE COLD STORAGE LLP on 10/01/2023. The creditors of SURYADEEP MULTIPURPOSE COLD STORAGE LLP are hereby called upon to submit their claims with proof on or before 24/01/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/01/2023
Mr. Surya Kanta Satapathy
IBBIPA-001IP-P00598/2017-2018/1050

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

यूको बैंक UCO BANK
SALT LAKE ZONAL OFFICE
3 & 4, DD Block, Salt Lake, Sector - 1
First Floor, Kolkata - 700 064

Appendix-IV, Rule 8(1) POSSESSION NOTICE (for Immovable Property)

Whereas, the undersigned being the Authorized officer of UCO Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of power conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices and calling upon the borrowers/guarantor(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers and/or guarantor(s) having failed to repay the amount, notice is hereby given to the borrowers/guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on them under Section 13(4) of the said Act read with Rule 8 the said Rules as per the dates shown against each borrowers/guarantor(s).

The borrowers/guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UCO Bank for the said amount with interest, incidental expenses, costs & charges etc.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Borrower/ Guarantor / Financing Branch	Description of Property	a) Date of Demand Notice b) Date of Possession Notice c) Outstanding Amount
1.	Borrower: M/s Sahil Enterprise, Prop. Mr. Ebe Islam, S/o Haji Mohammad, Vill. Shibdaspur, P.O. Shalidaha, P.S. Naihati at present Shibdaspur, Dist. North 24 Parganas, Pin-743145 (WB) Guarantor: Mr. Nur Islam, S/o Haji Mohammad, Vill. Shibdaspur, P.O. Shalidaha, P.S. Naihati at present Shibdaspur, Dist. North 24 Parganas, Pin-743145 (WB) Branch: Mamudpur Contact person Name: Mr. Krishnendu Bhattacharjee Mobile No. 93310 01316 E-mail: mamudpur@ucobank.co.in	All that piece and parcel of land measuring 4 Acre 23 Decimal at Mouza- Shibdaspur, J.L. No. 12, Re. Sa. No. 65, Touzi No. 1193, R.S. Khatian No. 86, 910, 1210 & 1211, L.R. Khatian No. 370, 377, C.S. Dag No. 1396, 1386/1622, 1387, L.R. Dag No. 1618, 1608, 1609, under Shibdaspur Gram Panchayat, P.S. Naihati at Present Shibdaspur, Dist. North 24 Parganas, Registered Deed No. 1- 04886 for the year 2008, Registered Book No. 1, Volume No. 4, Page from 1629 to 1638, Property in the name of Ebe Islam, S/o Haji Mohammad & Nur Islam, S/o Haji Mohammad, registered in the D.S.R. - I, Dist. North 24 Parganas. Butted and bounded by :- On the North - Brick field of Ram Prasad Shaw, On the South - Brick field of Gangacharan Shaw, On the East - Land of Abdul Houje, On the West - Pond of Siraj Mondal.	a) 26.10.2022 b) 10.01.2023 c) Rs. 29,99,163.99 + Rs. 9,58,326.00 = Rs. 39,57,489.99 (Rupees Thirty Nine Lakh Fifty Seven Thousand Four Hundred Eighty Nine & Ninety Nine Paise Only) and further interest, incidental expenses, costs & charges etc.

Date: 10.01.2023, Place: Shibdaspur
Authorised Officer, UCO Bank

NOTICE
Linda India Limited
Registered Office : Oxygen House, P43, Taratala Road, Kolkata, West Bengal - 700068

NOTICE is hereby given that the certificates for the unregistered shares of the company have been lost and the holders of the said certificate have applied to the company for issue of duplicate share certificates. Any person who has any claim in respect of the said certificates should lodge such claim to the Registered Office with 15 days from the date of publication of this Notice. In the absence of any claim, the Company shall proceed to issue duplicate certificates without further intimation.

Name of the Holder	Folio No.	Kind of Securities	Certificate No.	No. of Securities	Distinctive No.
Maini Mody (Deceased)	1307/058	Equity Shares	194432	69	6379133-281
Phenex Ramtany Mody (Claimant)		Rs. 10/- (Face Value)	149557	92	8561406-697
			190490	123	7133264-496
			995328-88	80	273881-960
			996269	32	2745284-235
			997693	44	2846915-958
			998238	52	4825071-123

Place: Kolkata
Date: 13.01.2023

Name of the Shareholder: Maki Mody (Deceased), Phenex Ramtany Mody (Claimant)

Regional Office Kolkata
Door No. 20A, Ward No. 63, 1st Floor Flat No. 1
Mother Teresa Sarani, Park Street, Kolkata,
West Bengal 700 016
Phone : 033 - 40031212, Email : ro1013@sib.co.in
Date: 29.12.2022

Ref: RO/KO/5/Redem/2022-23

To
Borrowers/Guarantors

1. Mr. Arnab Patra (Proprietor of M/s Patra Industries) S/o Mr. Amliabha Patra, 168/2, Dharmatala Road, Salkia, Howrah-711106 also at 15/15, Nabin Senapati Lane, Kharum Road, Howrah-700101
2. Mrs. Aparna Sar, W/o Mr. Sudip Sar, 14/3, Circular Road, 2nd Bye Lane, Near Jamunabala Girls High School, Shipbur, Howrah-71102
3. Mr. Sudip Sar, S/o Sankha Shaktar Sar, 14/3, Circular Road, 2nd Bye Lane, Near Jamunabala Girls High School, Shipbur, Howrah-71102
4. Mrs. Minakshi Patra, W/o Arnab Patra, 15/15, Nabin Senapati Lane, Kharum Road, Howrah-700101

Dear Sir/Madam,
Sub: **Notice issued in terms of Section 13(8) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

As you are aware, the Authorised Officer of the Bank has taken possession of the assets described in the Schedule Annexed hereto in terms of Section 13(4) of the subject Act on 19.09.2022, in connection with the outstanding dues payable by you to Howrah-Kolkata Branch of the bank. The amount due from you to the Bank is **Rs. 32,62,268.83 (Rupees Thirty Two Lakh Sixty Two Thousand Two Hundred Sixty Eight and Eighty Three Paise Only)** as on 28.12.2022 with further interest and costs.

AND WHEREAS, the borrower/ co-obligant/ guarantor has failed to pay the amount due to the bank even after taking possession of the schedule property, notice is hereby given that the immovable properties will be sold by inviting tenders/ by public auction/ by Private Treaty in accordance with the relevant provisions of the SARFAESI Act and its Rules.

The date and time of auction shall be informed through a separate sale notice as mentioned in the SARFAESI Act, and the property would be sold to the person who offers highest bid amount if the outstanding dues payable by you is not paid within the stipulated time.

Hence, in terms of the provisions of the subject Act and the Rules made thereunder, this notice is issued to you to enable you to discharge the amount due to the bank before the publication of sale notice mentioned supra. In the alternative, if you are having a purchaser for the Scheduled property, you may also bring in purchasers for the same on or before the date fixed for sale.

This is without prejudice to the rights available to the bank under the subject Act or any other law in force.

Yours faithfully

AUTHORISED OFFICER
Annexure

SCHEDULE

Description of Immovable Properties

All that part and parcel of land admeasuring 1 cottahs 8 chittack along with a double storied residential building having approx. built up area of 1416 sq. ft. and all other improvements therein comprised in J.L. No. 2159, Khatian No. 159 and 212, Dag No. 210 and 59, Holding No. 14/3, Howrah Municipal Corporation, Howrah District, in the name of Ms. Aparna Sar, more particularly described in Bengal Kobala No. 3747/2003 dated 11.10.2002 of Additional District Sub Registrar, Howrah and situated within the following boundaries:- On the North by Property of Basudev Bhanja, On the South by; 12 Feet wide Common Passage, Shekh Para Lane, On the East by; Property of Subrata Mondal, On the West by; 10 Feet wide Common Passage, Shekh Para Lane.

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, EASTERN REGION MINISTRY OF CORPORATE AFFAIRS, WEST BENGAL

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **MILAN TIE-UP PRIVATE LIMITED (CIN:U5109WB2007PT19379)** having its registered office at Flat No. 2B, Block -4, Vivek Vihar, Phase - 5, 493/CIA G T Road, Howrah - 711102. Petitioner

Notice is hereby given to the General Public that the Company proposes to make a petition to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 9th June, 2022 to enable the Company to change its Registered Office from "State of West Bengal" to "State of Chhattisgarh". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver

